

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-106
IB-1529/ND/2019
New IA/3516/2024

IN THE MATTER OF:

M/s. COL. C.D Sharma (Retd.) & Ors.

.....Applicant

Vs.

M/s. Orior Developers and Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Iswar Mohapatra, Adv.

ORDER

New IA/3516/2024:-

Proxy counsel on behalf of the Applicant is present and submitted that the main counsel is unable to appear today because of some family issues and therefore sought adjournment. Ld. Counsel on behalf of the Resolution Professional is present. In view of this, list this application on **02.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)